COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

APPEAL NO. 230 OF 2018 & IA NO. 502 OF 2018

Dated: <u>12th September, 2018</u>

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Mangalam Cement Ltd. ... Appellant(s)

Vs.

Jaipur Vidyut Vitran Nigam Limited & Anr. ... Respondent(s)

Counsel for the Appellant (s) : Mr. P.N. Bhandari

Counsel for the Respondent(s) : Mr. S.K. Agarwal

Dr. A.P. Sinha

Ms. Shristi Pandey for R-1

Mr. R.K. Mehta

Ms. Himanshi Andley for R-2

<u>ORDER</u>

Admit.

Learned counsel appearing for the Respondent No. 1 and 2 pray for five weeks time to file their respective reply in this matter. Learned counsel appearing for the Appellant also prays for three weeks time thereafter to file his rejoinder to the reply to be filed by the learned counsel appearing for the Respondent Nos. 1 and 2.

Submissions made by the learned counsel appearing for the Respondent Nos. 1 and 2 and the Appellant, as stated above, are placed on record.

Learned counsel appearing for the Respondent No. 1 and 2 are permitted to file their respective reply in this matter by 16.10.2018, after duly serving copy on the other side. Thereafter, learned counsel appearing for the Appellant is permitted to file his rejoinder to the reply to be filed by the learned counsel

appearing for the Respondent Nos. 1 and 2 by 02.11.2018, duly serving copy on the other side.

List this matter on <u>12.11.2018</u>, as agreed by the learned counsel appearing for the Appellant and the Respondents.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil) Judicial Member

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